

**Central Administrative Tribunal
Principal Bench**

**CP No.134/2017
in
OA No.3112/2013**

New Delhi, this the 29th day of May, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Hoshiar Singh,
S/o Late Shri Hari Ram,
Principal, K.V. No.1 (Army),
Jodhpur (Raj.),
R/o 64, Abheygarh,
Airforce Area,
Jodhpur (Raj.).

...Applicant
(By Advocate : Ms. Sonika for Shri Yogesh Sharma)

Versus

1. Shri Santosh Kumar Mall,
Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
2. Shri S. Vijay Kumar,
Joint Commissioner (Admn.),
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.

...Respondents

(By Advocate : Shri S. Rajappa)

ORDER (ORAL)

Mr. Justice Permod Kohli, Chairman :-

Vide order dated 19.09.2016 passed in OA No.3112/2013,
following directions were issued :-

“10. In view of the discussions in the foregoing paras
and for the reasons given therein, the OA is allowed.

The respondents are directed to extend the benefits of the Pension Scheme to the applicant considering his appointment as Principal on direct recruitment basis w.e.f. 14.08.2002. This shall be done within a period of three months from the date of receipt of a certified copy of this order. It is also made clear that the applicant shall not be entitled to any interest on the arrears of the pension payable to him.”

2. The only direction issued was to extend the benefits of the Pension Scheme to the applicant considering his appointment as Principal on direct recruitment basis w.e.f. 14.08.2002. Shri S. Rajappa, learned counsel for respondents has today placed on record copy of Office Order dated 01.05.2017, accompanied by communication dated 02.05.2017 addressed to the applicant. These documents inform that the conversion of the applicant from CPF Scheme to GPF-cum-Pension Scheme has been accepted. Consequential steps are also being taken.
3. In this view of the matter, judgment stands complied with. Nothing survives in the CP. Proceedings dropped.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

‘rk’